

OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 4th day of July, 2000

Civil Misc. Contempt Petition No. 25 of 1998

IN

Original Application No. 1471 of 1998

COURT:-

Hon'ble Mr. Justice ARK Trivedi, V.C.

Hon'ble Mr. M.P. Singh, A.M.

Brijeshwar Singh Rana
Chargeman Gr.II (Tech/Mech)
Ordnance Factory, Muradnagar,
Resident of QR No. 23, Type No. 23,
Badarpur, New Delhi-110044.

(Sri KL Bhandala, Advocate)

..... Petitioner

versus

1. Shri P. Sengupta,
Secretary to the Govt of India,
Department of Production & Supplies,
Ministry of Defence,
Govt. of India,
South Block, New Delhi-110011
2. Shri D. Rajagopalan,
Chairman & Director General,
Indian Ordnance Factories Board,
Ministry of Defence,
Govt. of India, 10-A, Oakland Road,
Calcutta-700001
3. Shri Kumara Swamy,
General Manager,
Upto Electronics Factory,
Ministry of Defence,
Govt. of India, P.O. Raipur,
Jharkhand-248008
4. Shri K. P. Singh,
General Manager,
Ordnance Factory,
Ministry of Defence,
Govt. of India, Muradnagar,
District Ghaziabad. (U.P.)

(Km. Sadhu Srivastava, Advocate)

.... Contemners

By Hon'ble Mr. Justice R.R.K. Triyedi, V.C.

Sri KL Bhandula, learned counsel for the petitioner. Km. Sadhna Srivastava, learned counsel for the Opp. Parties.

2. Heard learned counsel for the applicant and the respondents. It appears that the petitioner was initially serving at Dehradun. He was transferred to Muradnagar. However L.P.C. (Last Payment Certificate) was not given to him. Consequently, he was not getting his salary at the transferred place. The Bench of the Tribunal vide order dated 26-2-1999 directed to issue L.P.C. in O.A. No. 1471/1998. It is not disputed that the L.P.C. has been issued.

3. The petitioner has now come and initiated this contempt proceeding alleging that in the L.P.C. certain amount regarding salary during the period 24-2-1995 - 17-12-1997 has not been mentioned. Similarly the amount of bonus has not been mentioned. From the perusal of the record it appears that there is a dispute and the petitioner has been treated absent unauthorisedly during the aforesaid period. This absence may also affect the payment of ~~amount during~~ ^{bonus for} the aforesaid period, ~~while some amount has not been paid~~. In our opinion the order passed by the Bench of the Tribunal has been substantially complied with. However, if the petitioner feels that some amounts which have been due to him and have not been paid, he may initiate ^a fresh proceeding. It shall also be open to the petitioner to approach the authorities concerned, for the aforesaid grievance. ~~Subject to the aforesaid, the contempt petition is rejected.~~ The contempt proceeding is dropped and notices issued to the Contemners/Opp. Parties are discharged.

Sube/

Member (A)

Vice Chairman